

FORM B
PUBLIC ANNOUNCEMENT
Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S KREDO BEAUTY PRIVATE LIMITED

1	Name of corporate debtor	KREDO BEAUTY PRIVATE LIMITED
2	Date of incorporation of corporate debtor	2 nd August, 2017
3	Authority under which corporate debtor is incorporated registered	RoC-Delhi
4	Corporate Identity No of corporate debtor	U74999DL2017PTC321649
5	Address of the registered office and principal office if any of corporate debtor	Registered Office:- Flat No. 105 F/F South Plaza – II, Plot No 209, Mashjid Moth New Delhi-110049.
6	Date of closure of Insolvency Resolution Process	16th March, 2023
7	Liquidation commencement date of corporate debtor	17th March, 2023 (Copy of the order received on 21 st March, 2023)
8	Name and registration number of the insolvency professional acting as liquidator	Mukesh Kumar Grover REG.NO:-IBBI/IPA-001/IP-P00383/2017-18/10640 AFA Valid upto 31.10.2023
9	Address and e mail of the liquidator, as registered with the Board	Add: 102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mira.co.in
10	Address and e mail to be used for correspondence with the liquidator	Add: 102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. liquidation.kredo@gmail.com .
11	Last date for submission of claims	20th April, 2023

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench - II has ordered the commencement of liquidation of the **M/s Kredo Beauty Private Limited** on **17th March, 2023** (order received on 21st March, 2023) under section 33 of the Insolvency & Bankruptcy Code 2016.

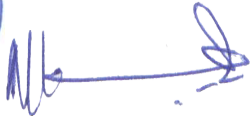
The stakeholders of **M/s Kredo Beauty Private Limited** are hereby called upon to submit their claims with proof on or before **20th April, 2023** to the liquidator at the address mentioned against item No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

The prescribed forms may be downloaded from the following links: <https://ibbi.gov.in/en/home/downloads>

Submission of false or misleading proof of claims shall attract penalties

Date: 24.03.2023
Place: New Delhi



Mukesh Kumar Grover
Liquidator in the matter of Kredo Beauty Private Limited

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IFL Home Finance Ltd. (IFL HFL) [Formerly known as India Infoline Housing Finance Ltd.] has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given, to the Borrower(s), to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower(s)	Demand Notice Date & Amount	Description of Secured asset (Immovable Property)
Mr Bhupendra Kumar Mrs Anita Devi (Prospect No 910343 & 927651 & 927653 & 944439)	20-Mar-2023 is Prospect No. 910343 ₹ 23,22,123.00/- (Rupees Twenty Three Lakh Twenty Two Thousand One Hundred Twenty Three Only) and Prospect No. 927651 & 927653 & 944439 ₹ 9,88,557.00/- (Rupees Nine Lakh Eighty Eight Thousand Five Hundred Fifty Seven Only) and Prospect No. 927653 & 944439 ₹ 1,16,465.00/- (Rupees One Lakh Sixteen Thousand Four Hundred Sixty Five Only) and Prospect No. 944439 & 927653 & 944439 (Rupees Three Lakh Forty Six Thousand Six Hundred Thirty Eight Only)	All that piece and parcel of the property being : Ground Floor, Property No-A-110, Without Roof Rights. With Area Ad Measuring 378 Sq.ft. Carpet Area Ad Measuring 1205 Sq.ft. and Built Up Area Ad Measuring 1506 Sq.ft., Kharsa No. 314, Village Kondli, Abadi Of La Dora, Near Mayur Vihar Phase II, Delhi, 110096, India.
Mr. Raj Kumar Nagar R K Nagar Milk Mrs Roshani Nagar (Prospect No 934391 & 936036)	20-Mar-2023 is Prospect No. 934391 ₹ 5,58,050.00/- (Rupees Five Lakh Fifty Eight Thousand Five Hundred Fifty Eight Only) and Prospect No. 936036 ₹ 1,09,318.00/- (Rupees One Lakh Nine Thousand Three Hundred Eighteen Only)	All that piece and parcel of the property being : Property No. 379-D, Land Area Ad Measuring 358 Sq.ft. Carpet Area Ad Measuring 1205 Sq.ft. and Built Up Area Ad Measuring 1506 Sq.ft., Kharsa No. 314, Village Kondli, Abadi Of La Dora, Near Mayur Vihar Phase II, Delhi, 110096, India.

If the said Borrower fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under Section 13(4) of the said Act, and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorised Officer at Branch Office : Plot No. 30/30E, Upper Ground Floor, Main Shivaji Marg, Najafgarh Road, Beside Jagat Showroom, Moti Nagar, New Delhi or Corporate Office : IFL Tower, Plot No. 98, Udyog Vihar, Ph-II Gurgaon, Haryana.

Place : Delhi, Date : 24.03.2023

Sd/- Authorised Officer, For IFL Home Finance Ltd.

FORM-3 [See Regulation - 15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL, CHANDIGARH (DRT-2)
1st Floor, SCO 33-34-35, Sector-17A, Chandigarh, (Additional space allotted on 3rd & 4th Floor also)
CASE No. OA/376/2020
Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993
Exh. No. 16736

CORPORATION SEC Vs. ANIL KUMAR
To,
(1) Anil Kumar D/W/S/o Vijay Kumar Son of Vijay Kumar R/o Village Patauda Tehsil and District Jhajar 124108 Haryana, Jhajar, Haryana
(2) Ishwar S/o Rameshwar Das, R/o Village Patauda, Tehsil & Amp. Distt. Jhajar

SUMMONS
WHEREAS, OA/376/2020 was listed before Hon'ble Presiding Officer/Registrar on 04-03-2023.

WHEREAS this Hon'ble Tribunal is pleased to issue summons/ notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of debts of Rs. 14,74,703/- (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under:-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) you are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) you shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) you shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before Registrar on 14/06/2023 at 10:30 A.M. failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date : 15/03/2023.

Signature of the officer Authorised to issue summons

STATE BANK OF INDIA

Greater Noida Branch (04324), Lager Stroemia Shopping Complex

Public Notice

We are pleased to announce the shifting of our Greater Noida Branch (04324), Lager Stroemia Shopping Complex Greater Noida-201308 to a more convenient and spacious location with effect from 01-05-2023

The New Address is C-40, 1st Floor, Knowledge Park 1
Greater Noida-201308
Our Telephone number is 0120-232 0735
(Branch Manager)

PUBLIC NOTICE (LOST AND FOUND)

It is hereby informed that the property paper(s) is/was Mortgage with SBI, Branch Safdarjung Enclave (Code 13182), New Delhi-110029, the original were kept with bank vide Loan A/c No. 36890810616 is/are not traceable/ misplaced the details of document are as under: (1) ORIGINAL Allotment Letter dated 17.11.2012 issued by M/s Anjara Realtech Ltd in favor of Shri Niraj Kumar Gupta and Smt. Sarika Gupta in respect of property at: Unit/ Flat No. A-302, 3rd Floor, Tower-A, Anjara Le Garden, Plot No. GH-02, Sector 16, Greater Noida, District Gautam Budh Nagar, Uttar Pradesh (2) ORIGINAL Tripartite Sub- Lease Deed dated 15.09.2018 executed by Greater Noida Authority - Lessor/First Party, M/s Anjara Realtech Ltd through its authorized officer Shri Rajdeep Saxena - Lessee/ Second Party in favor of Shri Niraj Kumar Gupta and Smt. Sarika Gupta in respect of property at: Unit/ Flat No. A-302, 3rd Floor, Tower-A, Anjara Le Garden, Plot No. GH-02, Sector-16, Greater Noida, District Gautam Budh Nagar, Uttar Pradesh, duly registered vide Regd. No. 31771, Book No. I, Vol. No. 29513, pages 279-322, dated 19.09.2018 is/are not traceable in original and informed as missing as well the above said original documents is misplaced/ Not traceable by the Bank and did not find it despite of all sincere efforts. An online missing complaint/NCR/ LR is registered with Delhi Police, PS Crime Branch vide LR No. 269772/2023, dated 22.03.2023.

If anybody found the above mentioned all or any documents please immediately inform/return it to the undersigned on the above mentioned address. Any misuse of the any or all said document will liable to be prosecuted under the extant provisions of law

Chief Manager,

State Bank of India

Branch: Safdarjung Enclave, New Delhi-110029; Email id: sbi.13182@sbi.co.in

ART HOUSING FINANCE (INDIA) LIMITED

(Formerly known as ART Affordable Housing Finance (India) Limited)
Regd. Office: 107, First Floor, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034
Branch Office: 49, Udyog Vihar Phase I, Gurgaon, Haryana 122015

APPENDIX-IV (See rule 8(1))

POSSESSION NOTICE

(For Immovable Property)

Whereas, The undersigned being the Authorized Officer of ART HOUSING FINANCE (INDIA) LIMITED [CIN No. U65999DL2013PLC255432] under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 09.01.2023 for Loan Account No LNNSP01417-180003210 calling upon the borrower(s) DURGESH KUMAR & KALPANA JHA to repay the amount mentioned in the notice being Rs.12,04,217/- (Rupees Twelve Lakh Four Thousand Two Hundred Seventeen Only) as on 09.01.2023 and interest thereon within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 21.03.2023

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ART Housing Finance (India) Limited for an amount Rs. 12,04,217/- (Rupees Twelve Lakh Four Thousand Two Hundred Seventeen Only) as on 09.01.2023 and interest thereon.

The borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY WHICH IS BOUNDED AS UNDER:

PROPERTY BEING SITUATED AT FLAT UNIT NO AMULIYA SUN 4-1112, 11TH FLOOR BLOCK NO. SUN-4 MIGSUN ROOF SITUATED AT PLOT NO.4.5 & 51 RAJ NAGAR EXTENSION SIKROD GHAZIABAD UTTAR PRADESH 201002 WHICH IS BOUNDED AS UNDER

EAST : AS PER TITLE DEEDS WEST : AS PER TITLE DEEDS
NORTH : AS PER TITLE DEEDS SOUTH : AS PER TITLE DEEDS

DATE : 21.03.2023 AUTHORIZED OFFICER
PLACE : GHAZIABAD ART HOUSING FINANCE (INDIA) LIMITED

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Northern Region In the matter of sub-section(4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

BOATMAN TECH PRIVATE LIMITED (CIN : CIN : U74110DL2014PTC263331) having its Registered Office at 80C, WP BLOCK, PITAMPURA, NEW DELHI-110034, INDIA

.....Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 30th September, 2022 to enable the company to change its Registered Office from "NCT of Delhi" to "State of Tamil Nadu".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region B-Block Paryavaran Bhawan, CGO Complex, Lodi Road, New Delhi-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

For and on behalf of the Applicant

Sd/- Himanshu Kapsim (Director)

Date : 24.03.2023 Place : Delhi DIN : 06780175

IndusInd Bank

FRR Group, 11th Floor, Hyatt Regency Complex, New Tower, Bhikaji Cama Place, New Delhi-110066

Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act")

Notice is hereby given to the borrower / mortgagors / guarantors, who have defaulted in the repayment of principal and interest of loan facility obtained by them from the Bank and whose loan account has been classified as Non-Performing Assets (NPA) on 26th October, 2022. The notices were issued to them on 14.03.2023 under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest, 2002 (SARFAESI Act) on their last known addresses calling upon and demanding from them to repay the entire outstanding of Rs. 53,54,580.91 (Rupees Fifty Three Lac, Fifty Four Thousand Five Hundred Thirty Three and Paise Ninety One only) as on 31.12.2022 and further interest and penal interest at the applicable rate of interest from 01.01.2023 and any other costs, charges, expenses incurred thereon, less credit if any. However, few of the notice(s) have returned un-served and as such they are hereby informed by way of this public notice.

1. M/s Pragati Polychems (Borrower) through its Partners: Mr. Mahavir Prasad and Dimple Manda B-228, Road No. 9, V.K.T Area Jaipur, Jaipur, Rajasthan-302013

2. Mr. Mahavir Prasad Manda (Guarantor) F-2 Divya Apartment, Plot No. 31 Krishna Nagar Near Jai Jawan Apartment, sector-1 Vidhyadhar Nagar, Sikar Road Jaipur-302039

3. Mrs. Dimple Manda (Guarantor) F-2 Divya Apartment, Plot No.31 Krishna Nagar Near Jai Jawan Apartment, Sector-1 Vidhyadhar Nagar, Sikar Road Jaipur-302039

Collateral: Equitable mortgage by way of Deposit of Title Deeds by the Owner ("the mortgagor") to the Bank of immovable properties detailed herein below:

Description of Immovable Properties	Owner/Mortgagor
All that piece and parcel of Flat No 605, measuring 1142.76 sq. ft. situated at 6th floor, "Reals V-3" Plot No. 1, Vaishnopuram Ramnagarja, Jagatpura Jaipur	Mahaveer Prasad Manda
All that piece and parcel of Shop No G2, measuring 217.43 sq. ft. situated at Ground floor, "Reals V-3" Plot No. 1, Vaishnopuram Ramnagarja, Jagatpura Jaipur	Mahaveer Prasad Manda
All that piece and parcel of Flat No. 208 Plot No. 8 Venkateshwar Complex, Second Floor, Central Spine, Vidhyadhar Nagar, Jaipur, admeasuring 670.00 sq.ft.	Mahaveer Prasad Manda

The above name borrower and their guarantors & mortgagors are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice failing which further steps will be taken after expiry of 60 days under sub-section (4) of Section 13 of SARFAESI Act, 2002.

Date: 24.03.2023 For IndusInd Bank Ltd.
Place: Jaipur Authorised Officer

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Oriental Bank of Commerce United Bank of India Circle Office, 1-2, Raghunath Nagar, M.G Road, Agra

E-AUCTION SALE NOTICE TO GENERAL PUBLIC UNDER RULE 8 & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002, PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

SCHEDULE OF THE SECURED ASSETS

Authorised Officer, (Chief Manager)- MR. D.K. Shashi, Circle, Sastra Center, Circle Office Agra. Ph. No. :- 0562-2522550

Last Date of EMD Deposit : Date 23.04.2023 time: 10:00 A.M. To 4:00 P.M. till

E- Auction Date: 24.04.2023, Time : 10:00 A.M. to 4:00 P.M. till

Sr. No.	Name of the Account Borrower(s)/Guarantor(s) Name of the Branch	Description of the Immovable Properties Mortgaged/ Owner's Name(mortgagors of property(ies))	Est./ Estimated Amount as on 31.03.2022 (A) Outstanding Amount as on 31.03.2022 (B) Possession Date as 13/04/2023 (C) Reserve Price (Rs. in Lacs)	EMD (D) Bid Increase Amount
1.	Borrower- M/s Sai Dal Mill udhyog, Prop.- Khushbu Gupta W/o Sh. Sachin Gupta, guarantor- Sh. Munish Gupta And Sh. Rakesh Kumar Branch : Etah GT Road, Etah	All that Part & Parcel of property situated at rarpatti pargana etah sakeet teshil & dist.- etah recorded in bahi no 01 zild no. 5292 page no 93 to 190 si no 2075 date 12.02.2016 with sro etah Measuring Area 535.68 SQM., In the Name of Khushbu Gupta, Boundaries- East- Property Of Khan Sahab, west- Property Of anita Devi, North- Rasta 20.00 Ft. Wide, South- Property Of Deegar.	E) 19.06.2021 F) Rs. 85.54 Lac + future interest and other Admissible charges w.e.f. G) 22.09.2021 H) symbolic	(A) Rs.53.50 Lac (B) Rs.05.35 Lac (C) Rs.20,000/-
2.	Borrower- M/s Maa katiyani group, Partners- 1. Smt. Radhika Varshney 2. Smt. Seema Varshney 3. Raj varshney, Branch : Hathras city, Hathras	Em of property situated at khata no. 93 Khasra No 298/6 Village Tarfara Teshil & dist.- Hathras Measuring Area- 1540.00 Sqm. In the Name of Smt. Rita Jain & Sh. Shashank garg, Boundaries (as Per Valuation Report)- East- 30.00 ft. wide Road, west- Property Sh. Pushkar, north- Property Sh. Manoj & Sh. Giridhar, South- Other Property.	E) 11.04.2021 F) Rs. 145.89 Lac + future interest and other Admissible charges w.e.f. G) 13.09.2021 H) symbolic	(A) Rs.120.00 Lac (B) Rs.12.00 Lac (C) Rs.1,00,000/-
3.	Borrower- M/s Riya Agency, Prop.- Ram pal Gupta, Guarantor- Sita Gupta Branch : Etah	All that Part And Parcel in the name of sita guta w/o shri pankaj gupta situated at mauza kasefi pargana etah teshil sakeet distt. Etah having area- 139.50 SQM., In the Name of Sita Gupta, Boundaries- North- plot Shobha Sharma, South- Ram Dulari Sharma, East- Rasta 20.00 Ft., West- Plot Of Beena Mahania.	E) 04.01.2016 F) Rs. 8.39 Lac + future interest and other Admissible charges w.e.f. G) 21.03.2016 H) symbolic	(A) Rs.09.50 Lac (B) Rs.00.95 Lac (C) Rs.20,000/-

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

- The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS"
- The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- The Sale will be done by the undersigned through e-auction platform provided at the Website <https://www.mstcecommerce.com> on that is mentioned against properties AT FROM: 10:00 AM to 04:00 PM
- For detailed term and conditions of the sale, please refer www.ibapi.in, www.tenders.gov.in, www.mstcecommerce.com, <https://eprocure.gov.in/publish/app>.

STATUTORY SALE NOTICE UNDER RULE 8(6) OF SECURITY (ENFORCEMENT) RULES 2002

For any query please contact Mr. D.K. Shashi, Chief Manger, Ph. No. : 0562-2522550.

Place: Agra, Authorised Officer Punjab National Bank

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Northern Region In the matter of sub-section(4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

ADYAGIA PRIVATE LIMITED having its registered office at H.NO 44, BLOCK -E SUSHANT LOK, PHASE 3, SECTOR-57, GURGAON HR 122003,Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 11th February, 2023 to enable the company to change its Registered Office from "State of Haryana" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Regional Director, Northern Region, B-2 Wing, 2nd FLOOR PARYAVARAN BHAWAN, CGO COMPLEX NEW DELHI-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ADYAGIA PRIVATE LIMITED H.NO 44, BLOCK E SUSHANT LOK, PHASE 3, SECTOR-57, GURGAON HR 122003

For and on behalf of the ADYAGIA PRIVATE LIMITED Sd/- SUBHOJIT DEY Director

Date : 24.03.2023 Place : Gurgaon DIN : 06933353

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government Northern Region In the matter of sub-section(4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

PROSINNO PRIVATE LIMITED having its registered office at H.NO 44, BLOCK -E SUSHANT LOK, PHASE 3, SECTOR-57, GURGAON HR 122003,Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 10th February, 2023 to enable the company to change its Registered Office from "State of Haryana" to "State of Maharashtra".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address Regional Director, Northern Region, B-2 Wing, 2nd FLOOR PARYAVARAN BHAWAN, CGO COMPLEX NEW DELHI-110003 within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

PROSINNO PRIVATE LIMITED H.NO 44, BLOCK E SUSHANT LOK, PHASE 3, SECTOR-57, GURGAON HR 122003

For and on behalf of the PROSINNO PRIVATE LIMITED Sd/- SUBHOJIT DEY Director

Date : 24.03.2023 Place : Gurgaon DIN : 06933353

INVITATION FOR EXPRESSION OF INTEREST FOR SURYA SHAKTI RESOURCES PRIVATE LIMITED OPERATING IN STOCK BROKING AT H 1198, SECTOR-7D FARIDABAD - 121006, HARYANA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl.No.	PARTICULARS	DETAILS
1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	SURYA SHAKTI RESOURCES PRIVATE LIMITED CIN : U40300HR2008PTC038120
2.	Address of the registered office	1198, Sector-7D Faridabad-121006, Haryana
3.	URL of website	Not Applicable
4.	Details of place where majority of fixed assets are located	Not Applicable
5.	Installed capacity of main products/ services	Not Applicable
6.	Quantity and value of main products/ services sold in last financial year	FY 2021-22: Revenue from operations is Nil
7.	Number of employees/ workmen	No employee as on the date of the Corporate Insolvency Resolution Process
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Can be sought by sending an email to the Resolution Professional at cirp.suryashakti@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Can be sought by sending an email to the Resolution Professional at cirp.suryashakti@gmail.com
10.	Last date for receipt of expression of interest	April 8, 2023
11.	Date of issue of provisional list of prospective resolution applicants	April 18, 2023
12.	Last date for submission of objections to provisional list	April 23, 2023
13.	Process email id to submit EOI	cirp.suryashakti@gmail.com

Devendra Umrao Interim Resolution Professional for Surya Shakti Resources Private Limited

Registration Number: IBB/IIA-003/IIA- No0223/2019-2020/12640

Address: B- 43A, First Floor, Kalkaji, New Delhi - 110019

Correspondence Address: GF 14, Tower A, The Corentum, Sector 62, Noida - 201301, Uttar Pradesh

Date : 24.03.2023 Place: New Delhi

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Code of India (Liquidation Process) Regulations, 20

